

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2915 of 2020

1. Narayan Prajapati, son of Nathuni Prajapati;
2. Ram Nath Prajapati, son of Naryan Prajapati;
3. Kedar Prajapati, son of Rambriksh Prajapati @ Vriksh Prajapati;
4. Ram Vilash Prajapati @ Vilash Prajapati, son of Rambriksh Prajapati @ Vriksh Prajapati;
5. Shiv Shankar Prajapati @ Shiv Prajapati, son of Rambriksh Prajapati @ Vriksh Prajapati;
6. Shyam Prajapati @ Shyamdeo Prajapati, son of Ram Bilas Prajapati @ Bilash Prajapati;
7. Gopal Kumar @ Gopal Prajapati, son of Kallu Prajapati;
8. Arun Prajapati, son of Ram Bilash Prajapati @ Bilash Prajapati;
9. Deepak Kumar @ Deepak Prajapati, son of Ramesh Prajapati;
10. Amrendra Prajapati, son of Kedar Prajapati;
11. Suresh Prajapati, son of Bhulan Prajapati.

... .. Petitioners

- V e r s u s -

The State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioners : Mr. Sheo Kumar Singh, Advocate.

For the State : Mr. S.K. Burnwal, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioners who apprehend their arrest in connection with Chhattarpur P.S. Case No. 158/2019, registered for the offences under Sections 147/ 148/ 149/ 341/ 323/ 307/ 379/ 354/ 504/ 506 of the Indian Penal Code, pending in the Court of Judicial Magistrate, 1st Class, Palamau at Daltonganj.

Mr. Sheo Kumar Singh, learned counsel appearing for the petitioners submits that there is land dispute between the parties and as such in order to bargain, instant case has been lodged with general and omnibus allegations. Parties are relatives (Gotiya) and there is case and counter case.

Mr. S.K. Burnwal, learned APP does not dispute the submission.

Having heard counsel for the parties and considering facts and circumstance of the case, petitioners named above are directed to surrender before the Court below within a period of four weeks from today and in the event of their arrest and/or surrender, they are directed to be enlarged on bail on furnishing bail bonds of Rs.20,000/- (Rupees Twenty Thousand) each, with two sureties of the like amount each, to the satisfaction of Judicial Magistrate, 1st Class, Palamau at Daltonganj in connection with Chhattarpur P.S. Case No. 158/2019, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.